

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 311**  
IA(Com.A)-172/2024  
**IN**  
**CP.CAA-54(ND)/2023**

**IN THE MATTER OF:**

Spack Automotives Pvt Ltd. AND Gatorcorp .... Petitioner/Applicant  
Automotives Pvt Ltd.

**Order under Section 230-232**

**Order delivered on 03.06.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Aniket Aggarwal, Mr. Chirag Basu, Advs.  
For the RD : Ms. Jyoti Khurana, Adv.

**ORDER**

**IA(Com.A)-172/2024**

Ld. Counsel appears for the Applicant. Ms. Jyoti Khurana, Ld. Counsel appearing for the RD has stated that report has been filed and she will take necessary steps to bring on record the report within three days and also serve a copy of the report to the Counsel appearing for the Applicant.

List the matter **on 05.08.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay